

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**Item No. 117**  
**(IB)-1248(PB)/2018**

**IN THE MATTER OF:**

Shinoj Koshy

.... Applicant/petitioner

v.

M/s. Granite Gate Properties P Ltd.

.... Respondent

**Order under Section 7 of IBC, 2016**

**Order delivered on 01.07.2019**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**Sh. PRADEEP R. SETHI,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the applicant:-

Mr. Rachit Mittal, Mr. Dhruv Gupta, Mr. Ankit  
Khera, Adv. for Noida Authority

For the respondent

Mr. Vinod Chaurasia, Adv. for IRP Mr. P.S Soni,  
PCS

**ORDER**

**CA-1174(PB)/2019:-**

Report filed by the RP in pursuance of order dated 10.06.2019, annexing with the claim of Noida Development Authority and relevant documents of 5<sup>th</sup> CoC meeting along with the acceptance of the said claim.

The same is taken on record subject to all just exceptions.

CA-1174(PB)/2019 stands disposed of.

**CA-1046(PB)/2019:-**

The present application has been filed by the Okhla Industrial Development Authority. Learned counsel for the applicant states that their

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claim was admitted by the RP who has also filed a report vide CA No. 1174(PB)/2019 bringing on record the said documents. Hence, nothing survives in this application and the same is disposed of accordingly.

**CA-1156(PB)/2019:-**

This is an application filed under Section 12(2) of the Code, 2016 with a prayer for extension of Corporate Insolvency Resolution Process period for further 90 days beyond 180 days which expired on 09.07.2019. The application is supported by the resolution passed by the CoC in its 4<sup>th</sup> meeting held on 31.05.2019 has armed the resolution professional to file the present application for extension of time. The resolution has been carried out by CoC with voting share of 93.4 % Learned counsel for the RP has also placed on record voting results details filed by the Authorised Representatives of Home buyers who are the CoC members on the date of meeting. Mr. Sunil Kumar Agarwal, Authorised Representatives of Class of Creditors (Home - Buyers) have filed the said details. Considering the documents placed on record and submissions made by the counsel for the RP, we are satisfied that a case is made out for extension of time in order to reach a Corporate Insolvency Resolution Process in respect of the Corporate Debtor. Accordingly, the application is

  
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allowed, the time for CIR Process is extended for further 90 days beyond 180 days from 09.07.2019.

The application stand disposed of.

Sd/-

**(PRADEEP R. SETHI)**  
**MEMBER (TECHNICAL)**

01.07.2019  
Aarti Makker

Sd/-

**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**